

## FORM A

### PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

#### FOR THE ATTENTION OF THE CREDITORS OF MANPREET ESTATES LLP

RELEVANT PARTICULARS	
1.	Name of Corporate Debtor <b>MANPREET ESTATES LLP</b>
2.	Date of incorporation of Corporate Debtor September 28, 2015
3.	Authority under which Corporate Debtor is incorporated / registered Registrar of Companies, Mumbai
4.	Limited Liability Identification Number of Corporate Debtor AAE-8273
5.	Address of Registered Office and Principal Office (if any) of the Corporate Debtor Sarkar Heritage, Jairajbhoy Peerbhoy Khoja, Sanitor Complex, Kane & B.J. Road, Bandstand, Bandra West, Mumbai - 400050
6.	Insolvency Commencement Date in respect of the Corporate Debtor November 24, 2023 (Copy of the order received by the IRP on November 27, 2023)
7.	Estimated date of closure of Insolvency Resolution Process May 22, 2024
8.	Name and registration number of the Insolvency Professional acting as interim resolution professional <b>Name:</b> Amit Vijay Karia <b>Reg. No.:</b> IBBI/IPA-001/IP-P02600/2021-2022/13969 <b>AFA No.:</b> AA1/13969/02/241223/105303 valid till December 24, 2023
9.	Address and e-mail of the interim resolution professional, as registered with the Board <b>Registered Address:</b> 405, Hind Rajasthan Building, D.S. Phalke Road, Dadar East, Mumbai - 400014 Email: <a href="mailto:ipamitkaria@gmail.com">ipamitkaria@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional <b>Correspondence Address:</b> Same as registered address <b>Correspondence e-mail id:</b> <a href="mailto:cirp.manpreet@gmail.com">cirp.manpreet@gmail.com</a>
11.	Last date for submission of claims December 11, 2023 (14 days from the date of receipt of order)
12.	Classes of creditors, if any, under clause (b) of sub - section (6A) of section 21, ascertained by the Interim Resolution Professional Allottees under a Real Estate Project as per clause (f) of Section 5 (8) of the Insolvency and Bankruptcy Code, 2016.
13.	Name of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class) <b>1. IP Hemant J Mehta</b> (IBBI/IPA-001/IP-P00027/2016-17/10060) <b>2. IP Yatinkumar S Shah</b> (IBBI/IPA-001/IP-P01785/2019-20/12764) <b>3. IP Madan Bajarang Lal Vaishnawa</b> (IBBI/IPA-001/IP-P02011/2020-21/13052)

14.	(a) Relevant Forms and (b) Details of Authorized Representatives are available at:	(a) Web Link for downloading claim forms: <a href="http://www.ibbi.gov.in/downloadforms.html">www.ibbi.gov.in/downloadforms.html</a> (b) Correspondence Email Id: <a href="mailto:cirp.manpreet@gmail.com">cirp.manpreet@gmail.com</a>
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Notice is hereby given that the **National Company Law Tribunal, Mumbai Bench** has ordered the commencement of the Corporate Insolvency Resolution Process of **MANPREET ESTATES LLP** on November 24, 2023 vide order in CP(IB)-481(MB)/C-III/2023.

The creditors of **MANPREET ESTATES LLP** are hereby called upon to submit their claims with proof on or before **December 11, 2023** to the Interim Resolution Professional at the address mentioned against Entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

***Submission of false or misleading proofs of claim shall attract penalties.***

  
  
**Amit Vijay Karia**  
**Interim Resolution Professional of MANPREET ESTATES LLP**  
**Registration Number: IBBI/IPA-001/IP-P02600/2021-2022/13969**  
**AFA No.: AA1/13969/02/241223/105303 valid till December 24, 2023**  
**Date: November 28, 2023**  
**Place: Mumbai**

XMSE METROPOLITAN STOCK EXCHANGE OF INDIA LIMITED
Registered Office: 205(A), 2nd floor, Piralma Agastya Corporate Park, Kamani Junction, L.B.S Road, Kurla (West), Mumbai - 400070

NOTICE OF THE 15TH ANNUAL GENERAL MEETING, E-VOTING INFORMATION

NOTICE is hereby given that the 15th Annual General Meeting ("AGM") of shareholders of Metropolitan Stock Exchange of India Limited ("the Company") will be held on Wednesday, December 20, 2023 at 2:00 PM (IST) through Video Conferencing ("VC") Other Audio Visual Means ("OAVM") at 205(A), 2nd floor, Piralma Agastya Corporate Park, Kamani Junction, L.B.S Road, Kurla (West), Mumbai - 400070, to transact the businesses as set out in the Notice of the meeting without the presence of physical quorum.

The Notice along with the Annual Report 2022-23 is being sent only through electronic mode on Tuesday, November 28, 2023 to all shareholders of the Company whose email addresses were registered with the Depository Participant(s). The Annual Report containing the Notice is available on the website of the Company at https://www.mseil.in/about-us/financials and on the website of National Services Depositories Limited ("NSDL") https://www.evoting.nsdl.com.

The Company has provided to its Members, the facility to cast their vote electronically, during the following period, through the e-voting services provided by NSDL.

Table with 2 columns: Commencement of remote e-voting, Conclusion of remote e-voting. Dates: Sunday, November 17, 2023 from 9:00 AM (IST) to Tuesday, November 19, 2023 at 5:00 PM (IST)

The remote e-voting shall be disabled by NSDL for voting thereafter and Shareholders will not be allowed to vote beyond said date and time. In addition to the above, the facility of e-voting shall also be made available at the AGM for the Members who have not already cast their vote prior to the AGM by e-voting. Shareholders, as on cut-off date, will be able to attend the AGM through VC using the electronic platform provided by NSDL. The detailed instructions for e-voting and participating through VC are provided in the Notice of the AGM.

Any person who becomes Member of the Company after sending the Notice of the AGM and holding shares as of the cut-off date may download the Notice of the AGM and follow the procedure for remote e-voting/ attending the AGM through VC/e-voting at the AGM as mentioned in the Notice of the AGM.

In case of any query and/or grievance, in respect of voting by electronic means, Members may refer to the Help & Frequently Asked Questions (FAQs) and e-voting user manual available at the download section of https://www.evoting.nsdl.com (NSDL Website) or contact NSDL, Trade World, 'A' Wing, 4th Floor, Kamala Mills Compound, Senapati Bapat Marg, Lower Parel (West), Mumbai - 400 013 or call on the toll-free number(s): 1800 1020 990/1800 224 430 or send a request at evoting@nsdl.co.in.

Helpdesk for Individual Members for any technical issues related to login through Depository i.e., NSDL and CDSL:

Table with 2 columns: Login Type, Helpdesk Details. Rows for NSDL and CDSL with contact information and helpline numbers.

For Metropolitan Stock Exchange of India Limited
Sd/- Durgesh Kadam
Head - Legal and Company Secretary
Membership No. F8496

Place: Mumbai
Date: November 28, 2023

FORM B PUBLIC ANNOUNCEMENT (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016) FOR THE ATTENTION OF THE STAKEHOLDERS OF "SHARAN HOSPITALITY PRIVATE LIMITED"

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of "Sharan Hospitality Private Limited" on 22.11.2023 (order dated 22.11.2023 received by the Liquidator on 27.11.2023) under Section 33 of the Insolvency and Bankruptcy Code, 2016.

The stakeholders of "Sharan Hospitality Private Limited" are hereby called upon to submit their claims with proof on or before 27.11.2023, to the liquidator at the address mentioned against item no. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties. [In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.]

Date : 28.11.2023
Place : Mumbai
Amit Chandrashekhar Poddar
Liquidator
Sharan Hospitality Private Limited

PUBLIC NOTICE
NOTICE is hereby given to public at large that, my clients are negotiating with MRS. MINORCA O'CONNELL, for purchase of the property more particularly described in the schedule hereunder written ("said property"). All persons having or claiming any right, title, claim, demand or estate interest in respect of the said property or any part thereof by virtue of mortgage, lien, charge or any right, as also any person, individual or entity having any right, title or interest of any nature whatsoever in respect of the said property by way of sale, exchange, mortgage, let, lease, lien, charge, maintenance, license, gift, inheritance, share, possession, easement, trust, bequest possession, assignment or encumbrance of whatsoever nature or otherwise are hereby requested to intimate to the undersigned in writing at the address mentioned below of any such claim along with all necessary and supporting documents within 14 days from the date of publication hereof, failing which it shall be presumed that there are no claims and that, claims, if any, have been waived off and the undersigned shall proceed to issue a No Claim Certificate in respect of the same.

SCHEDULE OF PROPERTY
5 (Five) shares of Rs. 50/- each bearing share distinctive Nos. 16 to 20 (both inclusive) under Share Certificate No. 04 in the capital / property of Tardeo Apartments Co-operative Housing Society Ltd. and Flat no. 14 admeasuring area 700 square feet carpet on the 1st Floor of the building known as "Tardeo Apartment" situated at 245, Tardeo Road, Mumbai - 400 007, on the Plot of land bearing C.S. no. 306 of Tardeo Division, within the registration District and Sub District of Mumbai City.
Date: 28.11.2023
Sd/- Kiran Gujar
Advocate High Court
Office no. 302, 3rd Floor, Bharat Insurance Building, Near Horniman Circle, Fort, Mumbai - 400 001.

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF MANPREET ESTATES LLP

Table with 2 columns: RELEVANT PARTICULARS, MANPREET ESTATES LLP. Rows 1-14 detailing creditor information and claims.

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of Corporate Insolvency Resolution Process of MANPREET ESTATES LLP on November 24, 2023 vide order in CP(IB)-481(MB)/C-11/2023

The creditors of MANPREET ESTATES LLP are hereby called upon to submit their claims with proof on or before December 11, 2023 to the Interim Resolution Professional at the address mentioned against Entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.
Date: November 28, 2023
Place: Mumbai
Amit Vijay Karia
Interim Resolution Professional of MANPREET ESTATES LLP
Registration Number: IBB/IBA/001/IP-P02600/2021-2022/13969
AFA No.: AA1/13969/02/241223/105303 valid till December 24, 2023

PUBLIC NOTICE IN THE COURT OF SMALL CAUSES AT MUMBAI R.A.E. SUIT NO. 521 OF 2023

1. Mrs. Vijaya Yeshwant Shetty (earlier Ms. Vijay Shantaram Shetty), senior citizen, aged 77 years, Indian Inhabitant, Occupation: Home- Maker, having her residence at 10, Gulab Baug, Aloysious Soares Marg, Chembur East, Mumbai 400 071.
2. Mrs. Bharati Manjaya Shetty (earlier Ms. Bharati Shantaram Shetty), senior citizen, aged about 74 years, Occupation: Home-Maker, having her residence at 14 Broadstreet, Loughton Essex, IG1025B, U. K. Through their POA Dr. Sushant Shetty.
V/s.
1. Mr. Dayanand Shetty full Name Not Known Adult age & occ Not Known
2. Mrs. Shwetha Sadanand Shetty Adult age & occ Not Known
3. Mr. Prayagraj Sadanand Shetty Adult age & occ Not Known
4. Mrs. Shruthi Shetty Full Name Not Known Adult age & occ Not Known
5. Mrs. Ritha Dayanand Shetty Adult age & occ Not Known
6. Mr. Rohan Dayanand Shetty Adult age & occ Not Known
7. Mrs. Bhakti Jagdish Shetty Adult age & occ Not Known
8. Mr. Abhishek Jagdish Shetty Adult age & occ Not Known
9. Mrs. Anulekha Shetty Full Name Not Known Adult age & occ Not Known
All of the above partners of Hotel Sadanand, a registered partnership firm registered under the provisions of Indian Partnership Act 1932 and situated at Lokmanya Tilak Road, Opp. Crawford Market, Kalbadevi, Near Abdul Rehman Street, Mumbai 400 003.
To,
The Defendant Nos. 1, 5, 7 & 9 abovenamed, WHEREAS, the Plaintiff abovenamed has instituted the above suit against the Defendant praying therein this Hon'ble Court be pleased to pass an order and decree for eviction against the Defendants by directing the Defendants to hand over quite, vacant and peaceful possession of the Suit Property i.e. Building (also known as Guru Kripa), consisting of Ground plus 2 storeys situated on leasehold land bearing Cadastral Survey No. 51, Village Mandvi Division, Taluka Mumbai, Junction of Sarang Street and Lokmanya Tilak Road, Opp. Crawford Market, Kalbadevi, Mumbai 400 003 and for such other and further reliefs, as prayed in the Plaintiff.

YOU are hereby summoned to appear before Hon'ble Judge presiding in Court Room No. 15, 5th floor, New Annex Building, Small Causes Court, L. T. Marg, Mumbai - 400 002, in person or by a pleader duly instructed and able to answer all material questions relating to the suit, or who shall be accompanied by some person, able to answer all such questions, on the 12th December, 2023 at 2.45 O' Clock in the afternoon, to answer the claim; and as the day fixed for your appearance is appointed for the final disposal of the suit, you must be prepared to produce on that day all the witnesses upon whose evidence and all the documents upon which you intend to rely in support of your defence. Take notice that, in default of your appearance of the day before mentioned, the suit will be heard and determined in your absence. YOU may obtain the copy of the said Plaintiff from the Court Room No.15 of this Court.
Given under the seal of the Court, this 27th day of October, 2023.
Sd/- I/c. Registrar

28/11/2023 (Atul. G. Rane)
Mumbai Additional Registrar

इंडियन बैंक Indian Bank
इलाहाबाद ALLAHABAD
Cuffe Parade Branch: Ground Floor, Lait Building, 37, Nathala Park Marg, Colaba, Mumbai-400 001, Maharashtra. \*Contact No. 77381 52034 \*Email : cuffeparade@indianbank.co.in

DEMAND NOTICE

Notice under Sec. 13 (2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002

- 1. Mrs. Kiran Vedprakash Shukla, (Borrower)
\* Add. : Flat No. 1004, 10th Floor, Building No. 10, Rosewood Building, Hubtown Gardenia, Rosewood and Rosewood CHS., Old Survey No. 456 Part, New Survey No. 132, Hissa No. 3, Old Survey No. 457, New Survey No. 135, Old Survey No. 458, New Survey No. 134, Old Survey No. 460 Part, New Survey No. 136, Village Navghar, Near G. C. C. Club, Mira Road (East), Dist. Thane 401107.
2. Mrs. Vedprakash R. Shukla, (Borrower)
\* Add. : Flat No. 1004, 10th Floor, Building No. 10, Rosewood Building, Hubtown Gardenia, Rosewood and Rosewood CHS., Old Survey No. 456 Part, New Survey No. 132, Hissa No. 3, Old Survey No. 457, New Survey No. 135, Old Survey No. 458, New Survey No. 134, Old Survey No. 460 Part, New Survey No. 136, Village Navghar, Near G. C. C. Club, Mira Road (East), Dist. Thane 401107.

Madam / Dear Sir,
Sub. : Your Housing loan A/c. 6657394404 with Indian Bank Cuffe Parade Branch - Reg.
The 1st of you is an individual Borrower and 2nd of you is Second borrower. The 1st and 2nd of you are the mortgagor(s) have offered their assets as security to the loan accounts availed by the 1st and 2nd of you.
At the request of the First and Second of you, in the course of banking business, the following facilities were sanctioned and were availed by First and Second of you.

Table with 7 columns: Nature of Facility, Limit & Rate of Interest, D.O.s as on 10.11.2023, Interest accrued but not debited from 08.11.2023 to 10.11.2023, Penal Interest @2% (simple) accrued but not debited from 08.11.2023 to 10.11.2023, Other charges as on 10.11.2023, Total O/s. as on 10.11.2023. Row 1: Home Loan 1, 6657394404, 90,00,000/- ROI-REPO + 3.00 (9.50%), 89,36,312/-, 2,99,549/-, 95/-, -, 92,36,956/-.

The first and Second of you have executed the following documents for each of the said facilities:

Table with 2 columns: Nature of facility, Nature of documents. Row 1: 1. Housing Loan, a) Demand Promissory Note dated 25.07.2018. b) Disposal of Proceeds Letter dated 25.07.2018. c) Term Loan Agreement for Home Loan dated 25.07.2018. d) Letter from party to Bank confirming the creation of Equitable Mortgage dated 26.07.2018. e) Letter from Borrower/s for disclosure of information dated 25.07.2018. f) Declaration by the borrower on details of relative, etc dated 25.07.2018. g) Details of Family members of Borrower / Guarantor. h) Letter of Authority from YJE borrower dated 25.07.2018.

The repayment of the aforesaid loan is secured by EM of property situated at "Flat No. 1004, 10th Flr., Bldg. No. 10, Rosewood Building, Hubtown Gardenia, Rosewood & Rosewood CHS., Old Survey No. 456 Part, New Survey No. 132, Hissa No. 3, Old Survey No. 457, New Survey No. 135, Old Survey No. 458, New Survey No. 134, Old Survey No. 460 Part, New Survey No. 136, Vill. Navghar, Nr. G. C. C. Club, Mira Road (E), Dist. Thane-401 107 admeasuring 1040 Sq. Ft. Carpet Area" as given in the schedule here under. Despite repeated requests calling upon you to pay the amounts together with interest; all of you and each of you who are jointly and severally liable have failed and committed default in repaying the amount due. The loan account has been classified as Non Performing Asset since 08.11.2023 in accordance with directions / guidelines relating to asset classifications issued by Reserve Bank of India.

The outstanding dues payable by you as on 10.11.2023 amounts to ₹ 92,35,956/- (Rs. Ninety Two Lakhs Thirty Five Thousand Nine Hundred Fifty Six Only) and the said amount carries further interest at the agreed rate from 11.11.2023 till date of repayment. The term Borrower, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002, means, any person who has been granted financial assistance by Bank or who has given any guarantee or created any mortgage / created charge as security for the said financial assistance granted by the Bank. Therefore, all of you and each of you are hereby called upon to pay the amount due as on date viz ₹ 92,35,956/- (Rs. Ninety Two Lakhs Thirty Five Thousand Nine Hundred Fifty Six Only) together with interest from this date till date of payment within 60 days from the date of this notice, issued under Sec. 13 (2) failing which bank will be constrained to exercise its right of enforcement of security interest without any further reference to you under the said Act. If you fail to discharge your liabilities in full within 60 days from the date of this notice, Bank shall be exercising its enforcement rights under Sec. 13 (4) of the Act as against the secured assets given in the schedule hereunder.

On the expiry of 60 days from the date of this notice and on your failure to comply with the demand, bank shall take necessary steps to take possession for exercising its right under the Act. Please note that as per the Provisions of Sec. 13 (13) of the Act no transfer of the secured assets (Given in the schedule hereunder) by way of sale, lease or otherwise, shall be made after the date of this notice without the prior written consent of the bank. Needless to mention, that this notice is addressed to you without prejudice to any other remedy available to the Bank. Please note that this notice is issued without prejudice to the Bank's right to proceed with the proceedings presently pending before DRT / RO of DRT / DRAT / Court and proceed with the execution of order / decree obtained / to be obtained. Please note that the Bank reserves its right to call upon you to repay the liabilities that may arise under the outstanding bills discounted, Bank guarantees and Letter of Credit issued and established on your behalf as well as other contingent liabilities. The Undersigned is a duly Authorized Officer of the Bank to issue this Notice and exercise powers under Section 13 aforesaid.

SCHEDULE:
The specific details of the assets in which security interest is created are enumerated hereunder:
> EM of Property : Flat No. 1004, 10th Floor, Building No. 10, Rosewood Building, Hubtown Gardenia, Rosewood and Rosewood CHS., Old Survey No. 456 Part, New Survey No. 132, Hissa No. 3, Old Survey No. 457, New Survey No. 135, Old Survey No. 458, New Survey No. 134, Old Survey No. 460 Part, New Survey No. 136, Village Navghar, Near G. C. C. Club, Mira Road (East), Dist. Thane-401 107 Admeasuring : 1040 Sq. Ft. Carpet Area.
> Plot Boundaries : \* On or towards the North : By Rashmi CHSL. \* On or towards the South by : By Sales Office; \* On or towards the EAST by : By Open Plot; \* On or towards the WEST by : By Hazel CHSL.

Sd/- Authorised Officer, For Indian Bank
Place : Mumbai, Maharashtra

No. A-8/SCC/BB/2613/2023
Date: 10th November, 2023

From: Shri Atul G. Rane
Additional Registrar,
Court of Small Causes, Bandra Branch,
Mumbai 400 051.

To: The Editor,
Free Press Journal (English), Mumbai.

Subject:- Publication in R. A. E.
SUIT NO. 106/303 of 2002

Queens Lawn Premises Co-operative Society Ltd. ...Plaintiffs
V/S.
Kusumata Chanderbhan Sehgal & Ors. ...Defendants

I am forwarding herewith sealed packet containing summons to be published in your daily newspaper. I am to request you to publish the said summons in your daily newspaper at an earliest date. Please note that the advertisement charges will be paid to you by the plaintiff directly. You are also requested to furnish a copy of daily newspaper in which said summons are published to this office after publications.

Yours faithfully,
(ATUL G. RANE)
Additional Registrar
08/11/2023

IN THE COURT OF SMALL CAUSES AT MUMBAI (BANDRA BRANCH) R. A. E. SUIT NO. 106/303 OF 2002

Queens Lawn Premises Co-operative Society Ltd., a Society registered under the Maharashtra Co-operative Societies Act, 1960, and having its registered office at plot No. 967, S.V.Road, Vile Parle (West), Mumbai, 400 056. ....Plaintiffs

- Versus
1. Kusumlata Chanderbhan Sehgal, aged about 35, Occupation Household,
2. Sarojlata Chanderbhan Sehgal, aged about 34, Occupation Household,
3. Sunil Kumar-chanderbhan-Sehgal, (Since Deceased))
4. Anil Kumar Chanderbhan Sehgal, aged about 36, Occupation Service,
5. Urmilla Chanderbhan-Sehgal (Since Deceased)]
All of them Heirs and Legal Representatives of Chanderbhan Sehgal alias Chandrabhan Sehgal, residing in a Shed behind and in the Compound of Queens Lawn Premises Co-operative/society Ltd., Plot No. 967, S.V. Road, Vile Parle (West), Mumbai - 400 056.]

...Defendants
5a. Mr. Chander Kapoor and
5b Mr. Shiv Chander Kapoor
Both residing at
Vijay Punjab CHS Ltd.,
Near Sanatan High School,
GTB Nagar, Mumbai - 400 037.
...Defendants

To,
The Defendant No. 5(a) and 5(b) abovenamed,

Whereas the Plaintiffs abovenamed have instituted the suit against the Defendants praying therein that the defendants be ordered and decreed to quit and vacate the suit premises namely the room with an open attached ota of an area of 271 Sq. Ft. behind the underground water storage tank and pump room situated at Plot No. 967, S.V.Road, Vile Parle (West), Mumbai - 400 056 and for such other and further reliefs. You are hereby summoned to file your Written Statement with a list of documents relied upon on or before 01st December, 2023 at 11.00 A.M. and appear before the Court Room No. 37 in person or by a duly authorized Pleader of the Court, duly instructed and able to answer all material questions relating to the suit. You will bring with you or send by your Pleader, any documents in which you intend to rely in support of your defence and you are hereby required to take notice that in default of filing the Written Statement or your appearance on the day before mentioned, the suit will be heard and determined in your absence.

Given under my hand and the Seal of this Hon'ble Court, this 31st day of October, 2023
28/11/2023 (Atul. G. Rane)
Mumbai Additional Registrar

निःषदा आणि निर्भिड दैनिक
www.navshakti.co.in

WESTERN RAILWAY - VADODARA DIVISION ELECTRICAL WORK

Notice Inviting Tender
EL/50/128 (23-24) D.123-11-2023
Divisional Railway Manager (Elect), Western Railway, Vadodara Division for and on behalf of the president of India, invites E-Tender on Indian Railways website www.treps.gov.in from experienced and reliable contractors for the following works : Sr. No.1: Tender No. BRC-EL-P-15-1119-2186-R3. Name of work: Vadodara division : Electrical work in connection with works under Plan head 51 and 42 at various stations. Estimated Cost (Rs.): ₹ 1,00,23,429.00, EMD (Rs.): ₹ 2,00,100.00, Tender fees (Rs.): NIL, E-Tender closing Date: 21-12-2023. Website particulars: www.treps.gov.in. Office Address: Sr. Divisional Electrical Engineer (Power), Western Railway, Pratapnagar, Vadodara-390004. BRC-242

Sd/- (P. C. THOMAS) ADVOCATE HIGH COURT
Place : Mumbai
Date : 27.11.2023

PUBLIC NOTICE Redevelopment of Sabir Villa

Notice is hereby given to the public at large that (1) Jivrajhai Ganeshbhai Donda, resident of Malad (East), Mumbai - 400 097, (2) Bhikhabhai Parshotebhai Goti resident of Malad (East), Mumbai 400 097, (3) Rajanikant P Shah - Karta of HUF resident of Malad (East), Mumbai - 400 097 and (4) Rajendra V Shah - Karta of HUF resident of Goliyali Tank, Mumbai 400 036 are the owners of Sabir Villa, more particularly described in the Schedule hereunder written. My client M/s. Celejore Infracon India Pvt. Ltd. through its director Mr. Ashwin Mayekar negotiated for development of property. The immovable property consist the land admeasuring about 916 Sq. Yrds. (part of larger plot) alongwith the tenanted structure having 20 tenants known as 'Sabir Villa' having Survey No. 180, Hissa No. 1/1C corresponding CTS No. 176, 176/1 to 8 of Village Malad East, more particularly described in the Schedule hereunder written to develop the immovable property Plot No. 'A' alongwith structure owned by us and provide the alternate accommodation to the tenants.

If any person/s or institutions, NBFC claim to have any charge, encumbrances, right, title and interest or entitlement of whatsoever nature by way of sale, transfer, mortgage, gift lien or otherwise over the property or any part thereof described in the Schedule hereunder written, they should make known their claim of any nature in writing with evidence thereof to the undersigned within 30(Thirty) days from the date of publication of this notice, failing which any such purported claim, interest, encumbrances, demand, mortgage, gift lien shall deem to have been waived and/or abandoned from all intents and purpose.

ADVOCATE FOR PURCHASER
Sd/- Adv. P. V. DHOBLE
Add : Office No. 35, 105, Mumbai Samachar Marg, Opp. Laxmi Vilas Bank, Fort, Mumbai-400023

THE SCHEDULE OF THE PROPERTY
All that piece and parcel of land bearing SURVEY NO. 33 HISSA NO.3 Corresponding to CTS No. 67 admeasuring 15.18 Gunthas equivalent to 1535.54 Sq. Mtrs. or thereabout as per 7/12 and 1515.00 sq.Mtrs. as per Property Registered Card lying being and situated at Village Daravali Malad , Taluka Borivli MSD.
DATED THIS 28th DAY OF NOVEMBER, 2023
(VIKAS R. HIRLEKAR)
ADVOCATE FOR PURCHASER

PUBLIC NOTICE

NOTICE IS HEREBY GIVEN THAT 1) SMT. PARVATIBAI RAMDAS DONGRIKAR, 2) MR. CHANDRAKANT SITARAM DONGRIKAR, 3) MR. RAJARAM SITARAM DONGRIKAR, 4) MR. DEVDAS RAMDAS DONGRIKAR 5) MR. AVINASH RAMDAS DONGRIKAR 6) SARITA RAMDAS DONGRIKAR 7) SUSHILA LAXMAN KOLI AND 8) MR. SAGAR RAMDAS DONGRIKAR Indian inhabitant agreed to sell, transfer, convey and assign into my client's all their undivided share, rights, title, interest and future benefits in the under mentioned property owned by them.

ANY persons or person having any share, claim, right title and interest in or to upon the said property or any part thereof either by way of inheritance, mortgage, sale, gift, lease, lien, charge, trust, maintenance right, or residence, assessment, license or otherwise whatsoever is hereby required to make the same known in writing to the undersigned at E7/18, RAJ ARCADE, MAHAVIR NAGAR, OPP D MART, DAHANUKAR WADI KANDIVALI (WEST), MUMBAI 400 067, within fourteen (14) days from the date hereof failing which all claims if any will be deemed and considered to have been waived.

Sd/- Nihar P Mankad
Mankad & Mankad
Advocates of M/s. Celejore Infracon India Pvt. Ltd. 51-A, 5th floor, Mittal Chambers Nariman Point, Mumbai - 400 021

Emmessar Biotech & Nutrition Ltd.
Regd. Office: Plot No. T-32, MIDC Area, Talaja - 410208, Dist. Raigad, Maharashtra.
Tal. 022-2666 1373 / 2666 4530. Email: enquiry@embi.org. Site: www.embi.org
Investors Grievance Email: investors@embi.org. CIN No. L24110MH1992PLC065942

NOTICE

Pursuant to Reg. 29(1) (a) read with Reg. 47 of the SEBI [LODR], notice is hereby given that a meeting of the Board of Directors of the Company will be held on Saturday, December 09, 2023 at 12.00 Noon, at the Corporate Office of the Company at: 29, Kamer Building, 4th floor, 38, Cavasji Patel Street, Fort, Mumbai-400001, inter alia to consider and approve the Un-Audited Financial Results for the Second Quarter ended September 30, 2023. The Trading Window of the company is closed from October 01, 2023 till expiry of 48 hours after declaration of the Un-Audited Financial Results to the BSE for Directors, KMPs and Designated persons of the company.

for Emmessar Biotech & Nutrition Limited
Sd/- Srinivasa Raghavan Mathurakavi Ayyangar
Managing Director
DIN: 00090266

Form No. INC-26

[Pursuant to rule 30 the Companies (Incorporation) Rules, 2014]
Advertisement to be published in the newspaper for change of registered office of the company from one state to another state
Before the Central Government
Western Region, Everest 5th Floor, 100 Marine Drive, Mumbai - 400 002, Maharashtra.
In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

AND
In the matter of AIRPOWER WINDFARMS PRIVATE LIMITED (CIN: U40300MH2016PTC272791) having its registered office at 902, Wing C, Godrej Coliseum, Lokmanya Pan Bazar Somaiya Hospital road, behind Everard Nagar, Sion - E, NA, Mumbai, Mumbai City - 400 022, Maharashtra, India, Petitioner

Notice is hereby given to the General Public that the Company proposes to make application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Annual General Meeting held on September 30, 2023 to enable the Company to change its Registered Office from "State of Maharashtra" to "State of Gujarat". Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his / her objections supported by an affidavit stating the nature of his / her interest and grounds of opposition to the Regional Director at the address Western Region, Everest 5th Floor, 100 Marine Drive, Mumbai - 400 002, within fourteen days of the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below: AIRPOWER WINDFARMS PRIVATE LIMITED 902, Wing C, Godrej Coliseum, Lokmanya Pan Bazar Somaiya Hospital road, behind Everard Nagar, Sion - E, NA, Mumbai, Mumbai City - 400 022, Maharashtra, India

For and on behalf of the Applicant
AIRPOWER WINDFARMS PRIVATE LIMITED
Sd/- Biren Shah(Director)
Date: November 28, 2023
Place: Mumbai DIN: 10125045

